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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

**Notification**  
**No27/2018-Customs (ADD)**

New Delhi, the 17<sup>th</sup> May, 2018

G.S.R. (E).-Whereas in the matter of ‘Ceramic Rollers’ (hereinafter referred to as the subject goods) falling under sub-heading 6903 of the First Schedule to the Customs Tariff Act, 1975 (51 of 1975) (hereinafter referred to as the Customs Tariff Act), originating in, or exported from the People’s Republic of China (hereinafter referred to as the subject country), and imported into India, the designated authority in its final findings published in the Gazette of India, Extraordinary, Part I, Section 1, *vide* notification number 14/47/2016-DGAD, dated the 26<sup>th</sup> March, 2018, has come to the conclusion that performance of the domestic industry has deteriorated due to dumped imports from the subject country, and has stated that –

- (a) imports are undercutting the prices of the domestic industry. Resultantly, the volume of imports has increased significantly;
- (b) price undercutting being caused by the dumped imports prevented the increase in prices of the domestic industry which otherwise would have happened;
- (c) the price-suppression effect of dumped imports from subject country has resulted in significant erosion in profitability of the domestic industry;
- (d) the domestic industry has been prevented from increasing its production, capacity utilization and market share despite existence of significant demand and capacities in the country;
- (e) deterioration in profits, return on capital employed and cash profits are directly a result of dumped imports.

And whereas, the designated authority has recommended imposition of definitive anti-dumping duty on the imports of subject goods, originating in or exported from the subject country and imported into India, in order to remove injury to the domestic industry.

Now, therefore, in exercise of the powers conferred by sub-sections (1) and (5) of section 9A of the Customs Tariff Act, read with rules 18 and 20 of the Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Rules, 1995, the Central Government, after considering the aforesaid final findings of the designated authority, hereby imposes definitive anti-dumping duty on the subject goods, the

description of which is specified in column (3) of the Table below, falling under sub-heading of the First Schedule to the Customs Tariff Act as specified in the corresponding entry in column (2), originating in the country as specified in the corresponding entry in column (4), exported from the country as specified in the corresponding entry in column (5), produced by the producers as specified in the corresponding entry in column (6), exported by the exporters as specified in the corresponding entry in column (7), and imported into India, an anti-dumping duty at the rate equal to the amount, and in the currency, and as per unit of measurement as specified in column (8) of the said Table, namely :-

**Table**

<b>Sl. No</b>	<b>Sub-heading</b>	<b>Description of Goods</b>	<b>Country of origin</b>	<b>Country of export</b>	<b>Producer</b>	<b>Exporter</b>	<b>Amount US\$/MT</b>
<b>(1)</b>	<b>(2)</b>	<b>(3)</b>	<b>(4)</b>	<b>(5)</b>	<b>(6)</b>	<b>(7)</b>	<b>(8)</b>
1	6903	Ceramic Rollers	China PR	China PR	FCRI (Nanhai) New Materials Co. Ltd. FCRI (Sihui) New Materials Co. Ltd. FCRI (Pingxiang) Science and Technology Industrial Park Co. Ltd.	FCRI Import & Export Co. Ltd.	Nil
2	6903	Ceramic Rollers	China PR	China PR	Zibo Huayan Industrial Ceramics Co., Ltd.	Zibo Huayan International Trading Co. Ltd.	223.74
3	6903	Ceramic Rollers	China PR	China PR	Boxing County Jinruiji New Material Co. Ltd	Zibo Konna Trading Co. Ltd.	336.34
4	6903	Ceramic Rollers	China PR	China PR	Jincheng Scien Fine Materials Co., Ltd.	High Hope Zhongding Corporation Guangdong KingStrong New Material	202.03

						Technology Co. Ltd.,  Foshan Skyplanet Import and Export Co. Ltd. China PR	
5	6903	Ceramic Rollers	China PR	China PR	Any Other than mentioned in 1,2,3 & 4		782.25
6	6903	Ceramic Rollers	Any other country	China PR	Any	Any	782.25
7	6903	Ceramic Rollers	China PR	Any other country	Any	Any	782.25

2. The anti-dumping duty imposed under this notification shall be effective for a period of five years (unless revoked, superseded or amended earlier) from the date of publication of this notification in the Official Gazette and shall be paid in Indian currency.

*Explanation.-* For the purposes of this notification, rate of exchange applicable for the purposes of calculation of such anti-dumping duty shall be the rate which is specified in the notification of the Government of India, in the Ministry of Finance (Department of Revenue), issued from time to time, in exercise of the powers conferred by section 14 of the Customs Act, 1962 (52 of 1962), and the relevant date for the determination of the rate of exchange shall be the date of presentation of the bill of entry under section 46 of the said Customs Act.

[F.No.354/118/2018-TRU]

(Mohit Tewari)  
Under Secretary to the Government of India